

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

BUDGET SESSION

WEDNESDAY 11th MARCH, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 2.02 p.m.

The day was allotted for Government Business.

1. **Questions:**

Questions Nos. 23-36 were taken up and disposed off.

(Announcement)

The Hon'ble Speaker informed the House that he has received a notice of No Confidence against the Speaker, dated 10.03.15, signed by Shri James K. Sangma, Shri Witting Mawsor, MLA, Shri John Leslee K. Sangma, MLA and Dr. Jemino Mawthoh, MLA under Article 197 (c) of the Constitution of India, and Rule 135 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly. He said that though the notice does not contain specific charges and not in proper order like other Resolutions for removal of Speaker submitted to the Assembly Secretariat on earlier occasions, but he does want to disallow the notice on a technicality. So he decided to allow the Notice or Resolution to be moved. Then he called for anyone of the Members who has submitted the notice to move the Resolution.

Shri James K. Sangma, MLA moved the Resolution.

After the Member moved the Resolution, the Hon'ble Speaker informed that as per Rule 135 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly, the Resolution has to be supported by one-fifth of the total number of Members of the House. So he said that 12 Members should stand up to support the Resolution.

The following Members stood up:

Dr. Donkumar Roy, Shri Paul Lyngdoh, Shri Metbah Lyngdoh, Shri Remington Pyngrope, Shri Brolding Nongsiej, Shri James K. Sangma, Shri Nihim D. Shira, Dr. Jemino Mawthoh, Shri K. P. Pangniang, Shri Witting Mawsor, Shri Saleng A. Sangma and Shri John Leslee K. Sangma.

Then the Hon'ble Speaker said that since 12 Members have stood up and supported the Resolution, the Member has the leave of the House to introduce the Resolution. As required under Article 179 to the Constitution of India and Rule 135 of Procedure and Conduct of Business, at least 14 days notice also has to be given for taking up the Resolution. The Hon'ble Speaker then said that he has decided to fix 25th March, 2015 for taking up the Resolution.

2. **Presentation:**

Dr. Mukul Sangma, Chief Minister in-charge Finance presented the Supplementary Demands for Grants and Supplementary Appropriation for 2014-2015.

3. **Laying of Report:**

Shri Clement Marak, Minister in-charge Power laid the Seventh Annual Report of the Meghalaya Electricity Regulatory Commission 2013-2014.

4. **Introduction of Bill:**

Shri A. L. Hek, Minister in-charge Registration and Stamps introduced the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2015.

5. **Debate on Governor's Address:**

Shri Ronnie V. Lyngdoh, Government Chief Whip, initiated discussion on the Governor's Address.

Hon'ble Speaker informed the House that Amendments to the Motion of Thanks has been submitted by Dr. Donkumar Roy, Leader of Opposition, Shri James K. Sangma, MLA and Dr. Jemino Mawthoh, MLA.

:3:

Shri James K. Sangma initiated discussion.

(At 11.30 a.m., Hon'ble Deputy Speaker was in the Chair)

Dr. Donkumar Roy, Leader of Opposition, also participated in the Debate on Governor's Address, and he concluded his speech.

6. **Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Thursday, the 12th March, 2015.

*Dated Shillong,
the 11th March, 2015*

*Commissioner & Secretary,
Meghalaya Legislative Assembly*